IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 113
118/241- 242/ND/2022

IN THE MATTER OF:
Mr. Rakesh Kumar **...APPLICANT**

Vs.

M/s. Redefine Express Pvt. Ltd. and Ors. **...RESPONDENT**

Section
U/s 241-242

Order delivered on 17.03.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant **:**Adv. Dharmender Verma and Adv. Abhishek Yadav

For the Respondent **:**Mr. Tripti Kapoor and Mr. Rahul Malhotra, Advs. for R4., Mr. Akshay Srivastava, Adv., Ms. Riddhi Jain, Adv.

ORDER

IA/99/2023

Heard Mr. Abhishek Yadav, Ld. Advocate appearing for the Applicant. Mr. Akshay Srivastava, Ld. Advocate appearing for the Respondent has submitted that although Board meeting was held on 11.02.2023, no resolution was passed. With regard to appointment of independent Statutory Auditor Mr. Akshay Srivastava, Ld. Advocate has submitted that Board meeting will be convened where all the Directors/including the Director Applicant will participate and decision will be taken with regard to appointment of Independent Statutory Auditor. In view of the submissions, the present application has been **disposed** of.

IA/101/2023

List the matter on **29.03.2023.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)

(Annu)